

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

**OA-262/2019
MA-305/2019**

New Delhi, this the 29th day of January, 2019

Hon'ble Mr. A.K. Bishnoi, Member (A)

Smt. Ilaichi Begum aged about 69 years
(DOB 01.01.1949) W/o late Mohd
Ismail Ex-CLTS S/o Mohd Ramzan Mia
Who has died on 29.12.2017 while superannuated
Of w.e.f. 30 June 2011 CLTS Gp 'D' post in RTS
& Depot Hempur under Dte Gen of RVS (RV-1) QMG's
Branch AHQ Ministry of Defence R/o N.S.C. Ramjeevanpur
PO RTC Hempur-244716 presently residing C/o Shahrukh
S/o Gaffar Village and Post Bhatipura Meerut (UP),
Mob. No. 6395320685 -Applicant

(through Shri V.P.S. Tyagi)

Versus

1. The Union of India
(through Secretary), Ministry of Defence,
South Block, New Delhi-110001.
2. The Director General of RVS (RV-1),
QMG's Branch AHQ,
IHQ of MOD (Army)
West Block-III, R.K. Puram, New Delhi-110066.
3. The Controller General of Defence Accounts
(CGDA), Ulan Batar Marg,
Palam Delhi Cantt- 110010.
4. The Commandant,
RTS & Depot Hempur
Post RTC Hempur – 244716
Distt. Udhampur (JK). -Respondents

(through Sh. Subhash Gosain on advance notice)

ORDER (Oral)

Heard learned counsel for the applicant.

2. The applicant in the present OA has sought the relief of payment of gratuity and monetary dues from the respondents. Learned counsel for the applicant submits that the applicant made a representation dated 25.09.2018 in this regard, on which the respondents, through the impugned order dated 05.11.2018 have asked for the signatures of the applicant for the payment of gratuity. He submits that this does not take care of the representation as a whole because in the representation made, other dues have also been claimed by the applicant.
3. Under the circumstances, the OA is disposed at this stage itself without going into the merits of the case with a direction to the respondents to decide on all aspects of the representation made by the applicant at Annexure A/2 dated 25.09.2018, along with the contents of the present OA, treating it as a supplementary representation, and to pass a self-contained and speaking order within ninety days from the date of receipt of a certified copy of this order. No costs.

**(A.K. Bishnoi)
Member (A)**

/ns/